

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 368/GT/2019

Date: 20.12.2019

To,
Ms. Ritu Apurva,
Advocate, MSA Partners,
D- 246, Defence Colony,
New Delhi- 110024.

Sir,

Subject: Petition under Section 62 and 79(1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 along with CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017 for determination of project specific levelised tariff for 100 MW floating Solar Photo Voltaic Plant at water reservoir of Reamagundam Super Thermal Power Station (RSTPS), Ramagundam, Telengana.

Ref: Your letter dated 9.12.2019

With reference to your letter dated 9.12.2019 on the above subject, I am directed to inform that your request for extension of time to file amended Petition has been allowed till **30.12.2019**. Copy of the same shall be served on the Respondents who shall file their replies by **14.1.2020**. Rejoinder, if any, may be filed by **22.1.2020**. No further extension of time shall be granted for any reason.

Yours sincerely

Sd/-
(T.D Pant)
Deputy Chief (Law)

Copy to:

All Respondents.